

**NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH BENCH, CHANDIGARH**

**CP NO. 214/2016
RT NO. 73/CHD/PB/2017**

Date: 06.03.2017

**Coram: Hon'ble Mr. Justice R.P. Nagrath, Member (Judicial).
Hon'ble Deepa Krishan, Member (Technical).**

M/s. Tata Capital Financial Services Ltd. ...Petitioner.

Versus

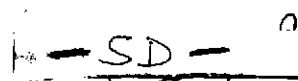
M/s. Muskaan Power Infrastructure Limited. ...Respondent

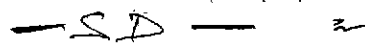
Present: - Mr. A.V.S. Barsat, Advocate for petitioner.

ORDER

R.P. Nagrath, J., Member (Judicial) (Oral):

The learned counsel for the petitioner seeks and is permitted to withdraw the instant petition with liberty to file a fresh one on the same cause of action in accordance with the provisions of Insolvency and Bankruptcy Code, 2016 and the latest dispensation or other appropriate remedy, if so advised.


(Justice R.P. Nagrath)
Member (Judicial)


(Deepa Krishan)
Member (Technical)

March 06, 2017

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